

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 2318
TO BE ANSWERED ON 16th MARCH, 2022

SEZs

2318. SHRI L.S. TEJASVI SURYA:
SHRI PRATHAP SIMHA:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the total number of Special Economic Zones (SEZs) in the country, State-wise;
- (b) the amount of land lying unutilised in the SEZs in the country, State-wise;
- (c) whether any steps have been taken by the Government to further incentivise corporations to set up business in SEZs post Covid-19 induced digital advancements and if so, the details thereof; and
- (d) whether steps have been taken by the Government to propose a new legislation to regulate SEZs in the country and if so, the detailed timeline of the same?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

- (a): At present, there are 424 formally approved Special Economic Zones (SEZs) in the country. As on date, 375 SEZs are notified and 268 SEZs are operational. States/Union Territories-wise details of SEZs in the country is at **Annexure-I**.
- (b): In respect of 375 notified SEZs (including 7 Central Government SEZs and 12 State/Private Sector SEZs), the details of the utilized land area States/Union Territories-wise is at **Annexure-II**.
- (c): SEZ Developers and Units are eligible for fiscal benefits as provided under the SEZ laws. Due to disruption caused by the Covid-19 pandemic, some measures were initiated to enhance ease of doing business for SEZ Developers/Units including greater adoption of online digital technology for easing compliance as detailed in **Annexure-III**.

(d): Bringing in a new legislation to replace the extant SEZ law would involve consultations with Central Government Ministries / Departments, State Governments as well as relevant stakeholders.

Annexure-I

States/Union Territories-wise details of SEZs in the country (As on 10.03.2022)					
States/UTs	Central Government SEZs set up prior to the enactment of SEZs Act, 2005	State Government/ Private Sector SEZs set up prior to the enactment of SEZs Act, 2005	Formal Approvals granted under the SEZs Act, 2005	Total Notified SEZs (Including prior to SEZs Act + under the SEZs Act, 2005)	Total Operational SEZs (Including prior to SEZs Act + under the SEZs Act, 2005)
Andhra Pradesh	1	0	33	28	24
Chandigarh	0	0	2	2	2
Chhattisgarh	0	0	2	1	1
Delhi	0	0	2	0	0
Goa	0	0	7	3	0
Gujarat	1	2	26	25	21
Haryana	0	0	24	21	7
Jharkhand	0	0	2	2	0
Karnataka	0	0	61	50	34
Kerala	1	0	28	25	20
Madhya Pradesh	0	1	12	8	5
Maharashtra	1	0	51	46	37
Manipur	0	0	1	1	0
Nagaland	0	0	2	2	0
Odisha	0	0	7	5	5
Puducherry	0	0	1	0	0
Punjab	0	0	5	3	3
Rajasthan	0	2	5	6	3
Sikkim	0	0	1	0	0
Tamil Nadu	1	4	56	58	50
Telangana	0	0	64	57	35
Tripura	0	0	1	1	0
Uttar Pradesh	1	1	24	23	14
West Bengal	1	2	7	8	7
GRAND TOTAL	7	12	424	375	268

Annexure-II

State/UT-wise Notified Land Area Details (As on 31.12.2021)			
Land Area In (Hectares)			
States/UTs	No. of Notified SEZs	Notified Area	Total Utilized Area
Andhra Pradesh	28	7989.31	3631.16
Chandigarh	2	39.18	14.16
Chhattisgarh	1	101.28	22.04
Goa	3	249.48	0
Gujarat	25	14050.96	7450.22
Haryana	21	327.76	87.56
Jharkhand	2	259.09	222.67
Karnataka	50	1950.2	1246.33
Kerala	25	922.17	622.45
Madhya Pradesh	8	698.43	397.45
Maharashtra	46	4944.37	2212.28
Manipur	1	10.85	0
Nagaland	2	340.70	0
Odisha	5	1001.33	417.14
Punjab	3	57.71	13.4
Rajasthan	6	807.08	434.68
Tamil Nadu	58	4742.49	2181.91
Telangana	57	1966.22	673.1
Tripura	1	16.35	0
Uttar Pradesh	23	715.01	274.41
West Bengal	8	237.06	189.54
GRAND TOTAL	375	41427.03	20090.50

The following measures were initiated to enhance ease of doing business for SEZ Developers/Units during Covid-19 pandemic:-

- i. The last date of filing of various compliances was extended from 31.03.2020 to 30.06.2020 e.g. Quarterly Progress Report (QPR), SOFTEX form and Annual Performance Reports (APR).
- ii. Development Commissioners (DCs) were directed to facilitate extension of Letter of Approvals (LoAs) and other compliances scheduled to expire during COVID pandemic, through electronic mode, in a time-bound manner. Further, DCs were directed in cases where it was not possible to grant extension through electronic mode to ensure that the Developer / Co-developer / Units did not face any hardship due to such expiry of validity during this period of disruption, and ad-hoc interim extension / deferment of the expiry date was granted without prejudice till 30.06.2020.
- iii. Along with IT/ITES Units, Non IT/ITES Units in SEZs have also been allowed to take desktop/laptop outside SEZs to work from home. This has enabled exports especially in IT/ITES sector to register a positive growth despite lockdown.
- iv. Power has been delegated to Development Commissioners for broad-banding in case of manufacturing of essential items like masks, sanitizer, gowns and other protective/preventive products/instruments subject to post-facto ratification by the Approval Committee.
- v. Directions were issued that there should be no increase in lease rent for the units in Central Government SEZs for the Financial Year 2020-21. Payment of lease rent of first quarter was deferred upto 31st July 2020 for all the units in Central Government SEZs. Further, Development Commissioners were also requested to allow the units to clear the first two quarterly instalments of lease rent in six equal instalments starting from October 1st, 2020.
- vi. Development Commissioners were also requested to advise developers of State Government/Private SEZs to consider similar relief measures in their zones.
- vii. All Development Commissioners have been sensitized to adopt electronic work culture and to extend necessary support to the units, including those involved in manufacturing of drugs, essential items etc, and to follow COVID guidelines.
